

(Signature)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.797/93

DATE OF ORDER : 08-10-1996.

Between :-

1. Smt.Balamma w/o Narayana	5. Smt.Balamma w/o Kistaiah
2. Smt.Gopamma	6. Smt.Bakkamma
3. Smt.Lingamma	7. Smt.Laxmamma w/o Gandaiah
4. Smt.Devamma	8. Smt.Buchamma
5. Smt.Laxmamma w/o Koraiah	9. Smt.Laxmamma w/o Koraiah

....Applicants

And

1. The Director, National Research Centre for Sorghum, Rajendra Nagar, Hyderabad-30.
2. The Director, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
3. Union of India, rep. by its Secretary, Agriculture Dept., New Delhi.
4. Smt.Laxmamma w/o Bhemmaiah
5. Smt.Parvatamma
6. Smt.Joseph

.... Respondents

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Counsel for the Applicants : Shri K.Phani Raj for
Shri Y.Ashok Raj

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

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(Orders per Hon'ble Shri Justice M.G.Chaudhari,
Vice-Chairman).

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Shri K.Phani Raj for Shri Y.Ashok Raj for the
applicants. Shri V.Rajeshwar Rao, standing counsel for the
Respondents.

2. The applicants who have been working as Casual
Labourers with the respondents filed this O.A. on 7-7-93 seek-
ing a direction to the respondents for considering them for
absorption to class-IV Posts and grant them attendant benefits.
The respondents have filed a counter resisting the claim and
one of the grounds taken is that although the applicants were
given opportunity ~~for~~ regularise~~ed~~ them by asking them to appear
before the Selection Committee, they did not appear and also
failed to give ~~fail~~ proof of age and date of birth. It is also
~~stated~~
contended that the applicants were being requested to attend before
the competent medical authority for age verification.

3. The verification of the age through a medical Board
an ~~step~~
is/essential ~~thing~~ before the regularisation of the services is
considered. The learned standing counsel Shri V.Rajeshwar Rao
states on instructions as follows :-

(i) The National Research Centre for
SORGHUM is ready to arrange for a
medical examination by a duly consti-
tuted Board at Osmania General
Hospital.

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... 3.

(ii) Those found suitable medically will be considered for recruitment to any vacancy arising in NRCS in future;

(iii) The question of according temporary status is under consideration of the Council and the matter is being pursued and the cases of the applicants ^{of} being found medically suitable and otherwise eligible will be considered when a decision is taken by the ICAR.

4. In view of the above statements made on behalf of the Respondents, the learned counsel for the applicants submits that the applicants are willing to appear for the medical examination for the verification of their age and in view of the same, the application is not pressed for other reliefs at this stage and may be disposed of. The letter dt. 7-9-96 of instructions received by Shri V.Rajeshwar Rao and produced by him for perusal of the Court is taken on record.

5. Hence following order :-

(i) In view of the statements made on behalf of the respondents, the Respondents shall permit the applicants to appear at the medical examination for verification of their age;

(ii) The applicants or any of them who may be found ~~medically~~ fit, will be considered by the respondents for recruitment to future vacancies arising at NRCS subject to fulfilment of their eligibility criteria;

(iii) The cases of the applicants be considered for grant of temporary status in the light of the decision taken in the matter as a policy by the ICAR.

6. The Original Application disposed of in terms of the above order. The applicants will be at liberty to agitate their future grievances, if any, in accordance with the law, as they may be advised at appropriate time. No order as to costs.

H.R.P._____
(H.RAJENDRA PRASAD)

Member (A)

M.G.CHAUDHARI
(M.G.CHAUDHARI)
Vice-Chairman

Dated: 8th October, 1996.
Dictated in Open Court.

av1/

Pradeep
Deputy Registrar (CJCC)
11-10-96.

9/20/97
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 8 - 10-1996

ORDER / JUDGMENT

M.A/R.A./C.A. No.

in

O.A.No. 797/93

T.A.No.

(w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

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